

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 126 of 2020**

**IN THE MATTER OF:**

**Delite Properties Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Sudhir Goenka**

**...Respondent**

**Present:**

**For Appellant: Mr. Surja Dipta Seth, Advocate**

**Respondent: None**

**ORDER**  
**(Virtual Mode)**

**17.08.2020** The Learned Counsel for the Appellant is directed to take instruction regarding the member of the Shareholders of the Company. In terms of Provision of Section 244(1) of the Companies Act, 2013, as it appears, in the instant Appeal, there are six persons only having shares.

List the Appeal on **25<sup>th</sup> August, 2020.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**